BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH.

C.P.No.67/94 in D.H.658/92 C.P.No.65/94 in D.A.680/92

1.Shri Durve P.Sridhar 2.Shri Y.B.Deshpanda

... Applicants.

Union of India (M.T.N.L.)

...Respondents.

Coram:Hcn'ble Member(J), Shri B.S.Hegde, Hon'ble Member(A), Shri P.P.Srivastava. Dt 4-7-94. TRIBUNAL'S ORDER:

Shri B. Dattamoorthy counsel for the applicant. Shri R.C.Kotiankar, counsel for the respondents.

The Tribunal has passed an order dated 17.8.92 directing the respondents to complete the enquiry proceedings and pass a final order within a period of six months from the date of receipt of a certified copy of this order. Ma also observed that if the applicant does not co-operate, it will be open to the disciplinary authority to take its own time. It is further stated that the disciplinary authority has the right to approach the Tribunal for extension of time, if necessary. Learned counsel for the respondents stated that the presenting Officer was involved in security of state matters, the Bombay Blast case, therefore he could not co-operate with the disciplinary proceedings hence the delay in completion with the disciplinary proceedings.

Learned counsel for the respondents months submits that further time of six weeks may be granted by which time they will complete the disciplinary proceedings and will pass a final order. In the circumstances time prayed for is granted. Respondents are directed to complete the disciplinary proceedings within six weeks. C.P. No. 67/94 and 65/94 are disposed of accordingly.

No.CHT/BOM/JUDL/U.A.658/92 & 8.4.680/92/

Dt.___ -/-7/-94-

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